

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO - 1255
ANSWERED ON – 29/07/2026

CASES REGISTERED UNDER THE SC AND ST (PREVENTION OF ATROCITIES) ACT

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Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) the total number of cases registered under the SC and ST (Prevention of Atrocities) Act, 1989 in Uttar Pradesh in each year from 2019 to 2024, as reported by National Crime Records Bureau (NCRB);
- (b) the conviction rate in cases registered under this Act in Uttar Pradesh in each of these years, compared to the national average conviction rate for the same years; and
- (c) the total compensation disbursed to victims of caste atrocities in Uttar Pradesh under the SC and ST (Prevention of Atrocities) Act in each of the last five financial years, against the amount sanctioned?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI RAMDAS ATHAWALE)

(a) & (b) National Crime Records Bureau(NCRB) compiles and publishes statistical data on crimes in its publication 'Crime in India'. The published reports are available till the year 2024. The year-wise number of cases registered under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 in Uttar Pradesh and the conviction rate in such cases, along with comparison with national average conviction rate, as reported by the (NCRB) for the year 2019 to 2024, are at **Annexure-I**.

(c) The Ministry of Social Justice & Empowerment runs a Centrally Sponsored Scheme, namely, Strengthening of Machinery for Enforcement of the Protection of Civil Rights {PCR} Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) {PoA} Act, 1989, under which Central Assistance is released to States/UTs, including the State of Uttar Pradesh, for the effective implementation of the Acts. The implementation of the Scheme and disbursement of relief are the responsibility of the State Government. The data regarding the actual amount of compensation paid to victims out of the Central Assistance released is not maintained centrally in the Ministry of Social Justice and Empowerment. However, the details of Central Assistance released to the State of Uttar Pradesh for disbursement to atrocity victims/dependent of the victims are attached as **Annexure II**.

Annexure I**Cases Registered against Scheduled Castes under the SC/ST (Prevention of Atrocities) Act, 1989 and Conviction Rate in Uttar Pradesh compared with the National Average (2019–2024)**

Year	Cases Registered in Uttar Pradesh	Conviction Rate in Uttar Pradesh (%)	National Average Conviction Rate (%)
2019	11829	66.1	32.1
2020	12,714	70.3	42.5
2021	13,146	76.3	36
2022	15,368	80.2	34.1
2023	15,130	70	32.4
2024	14,642	73.3	33.9

Cases Registered against Scheduled Tribes under the SC/ST (Prevention of Atrocities) Act, 1989 and Conviction Rate in Uttar Pradesh compared with the National Average (2019–2024)

Year	Cases Registered in Uttar Pradesh	Conviction Rate in Uttar Pradesh (%)	National Average Conviction Rate (%)
2019	36	100	26.4
2020	3	100	28.5
2021	4	0	28.1
2022	5	0	28.1
2023	6	0	24.6
2024	8	0	33.2

Annexure II

Central Assistance Released under the Scheme for Implementation of the PCR Act, 1955 and the SC/ST (PoA) Act, 1989 (2019-20 to 2025-26)		
Financial Year	Central Assistance Released (₹ in crores)	Number of Atrocity Victims provided relief
2019-20	141.36	23,866
2020-21	113.03	23,592
2021-22	126.72	20,278
2022-23	91.54	23,828
2023-24	97.95	19,240
2024-25	89.49	20,074
2025-26	87.08	12,665
